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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

LAW DEPARTMENT NOTIFICATION

The 23rd October 1945

No. 5114-L.—The following [notifications, issued by the Government of India, Department of Labour, are republished for general information.

By order of the Governor
R. L. NARASIMHAN,
Secretary to Government

Simla, 7th September 1945

No. L. W. S. 18(4)-II—In exercise of the powers conferred by sub-section (1) of section 20 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following further amendments shall be made in the War Injuries Compensation Insurance Rules, 1943, namely:—

I. In the said Rules—For rule 9, the following shall be substituted, namely:—

“ 9. Recovery—The officer appointed to act under section 14, may, on default by an employer, recover as an arrear of land revenue any amount payable by the employer under this Act, and that officer shall be deemed to be a public officer within the meaning of section 5 of the Revenue Recovery Act, 1890. ”

II. In the form of Agreement set forth in Form X, after the second paragraph the following shall be inserted, namely:—

“ Provided that the following condition shall apply to every policy of insurance in respect of workmen employed in the India States, the Administered Areas or the French establishments in India:—

“ It is hereby agreed and declared that this policy shall be deemed to be made in British India, that the claims under this policy shall be settled in British India and that the insured will submit to the jurisdiction of the Courts in British India for all matters arising out of or in connection with this policy. ”

Simla, 7th September 1945

No. L.-W.S.-18(4)—In exercise of the powers conferred by sub-section (4) of section 7 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following further amendments shall be made in the War Injuries Compensation Insurance Scheme, namely:—

I. In the said Scheme—(1) For sub-clause (1) of clause 3, the following shall be substituted, namely:—

“ (1) Every employer required to take out a policy of insurance under section 9 shall take out in the manner indicated in the Scheme a policy of insurance as laid down in that section and pay such advance premiums as may be notified under clause 8 and such final premium as may after the conclusion of hostilities be notified under clause 6. ”

II. In sub-clause (2) of clause 4 for the word ‘ duplicate ’ the word ‘ triplicate ’ shall be substituted.

III. For sub-clause (b) of clause 6 the following shall be substituted, namely:—

“ The premium will be expressed either as the equivalent of all advance payments of premium already made by an employer, or as a percentage of the total wages bills of an employer for the periods with reference to which the amount of any advance payments made by him was

fixed, or as a percentage of the total wages bill of an employer, as may be decided by Government. ”

IV. For clause 7, the following shall be substituted, namely:—

“ 7. Manner of assessing final premium—The total premium due by an employer on a policy of insurance shall be assessed either as the equivalent of all advance payments of premiums already made, or as a percentage of the total wages bill for the period with reference to which the amount of any advance payments made was fixed, or as percentage of the total wages bill for the four quarters preceding the date of termination of the present hostilities, as may be decided by Government:—

Provided that in respect of an employer who has gone out of business before the date of termination of the hostilities the period shall be the four quarters preceding the date on which he goes out of business. ”

V. In clause 8—

(i) in sub-clause (1), after the word “ shall ” the words “ subject to a minimum of rupees eight ” shall be inserted; ;

(ii) in sub-clause (2) after the word “ shall ” where it occurs for the second time, the words “ subject to the aforesaid minimum of rupees eight ” shall be inserted.

P. K. PUSHPARAJ

Under-Secretary to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 22nd October 1945

No. 25777-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
S. V. SOHONI
Secretary to Government

GENERAL PERMISSION

Bombay, 18th August 1945

No. T. C. (26)/45—In exercise of the powers conferred by sub-clause (1) of clause 18-D of the Cotton Cloth and Yarn (Control) Order, 1945, I hereby permit any manufacturer to pack, otherwise than in accordance with the provisions of the said clause, (i) any cloth other than standard cloth intended for delivery to the Central Government in pursuance of any contract and (ii) cloth manufactured for export.

Bombay, 18th August 1945

No. T. C. (27)/45—In pursuance of the powers conferred by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1945, and with the sanction of the Central Government, I hereby authorise each of the officers specified in the table below to exercise on my behalf my function under clause 18C to permit any manufacturer of cloth within his jurisdiction who has no spinning plant to work or cause or permit to be worked (a) looms in excess of the number of looms working in the undertaking on the 30th September 1944; or (b) any loom for a period which in any one month exceeds the average number of hours of work per loom per month in the undertaking during the year ending the 30th September 1944.

TABLE

Name and designation of the Officer	Area of jurisdiction
1. Provincial Textile Controller, Bombay ..	Bombay
2. (i) Provincial Textile Commissioner, Madras .. (ii) Joint Provincial Textile Commissioner	Madras
3. Assistant Director of Civil Supplies (Cloth) and Under Secretary to Government, Supplies and Transport Departments, Lahore.	Punjab
4. Director of Civil Supplies, Sind ..	Sind
5. Provincial Textile Controller, United Provinces.	United Provinces
6. Cloth Controller, Bihar ..	Bihar
7. Director General of Consumer Goods ..	Bengal
8. Provincial Textile and Yarn Commissioner, C. P. and Berar.	C. P. and Berar
9. Additional Secretary to the Government of Assam, L. S.-G. (Industries) Department, Shillong.	Assam
10. Provincial Textile Commissioner ..	N. W. F. P.
11. The Controller of Supply and Transport, Orissa.	Orissa
12. Director of Civil Supplies, Quetta ..	Baluchistan
13. Yarn Commissioner ..	Ajmer-Merwara
14. Director of Civil Supplies ..	Delhi
15. Assistant Commissioner ..	Coorg

M. K. VELLODI
Textile Commissioner

New Delhi, 18th August 1945

No. TB(3)1/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules and in supersession of the notifications of the Government of India No. T.C.(16)1/45, dated the 22nd March 1945 and No. 59-TB/45, dated the 2nd June 1945, the Central Government is pleased to direct that the following amendments shall be made in the Cotton Cloth and Yarn (Control) Order, 1945 and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice thereof shall be given by the publication thereof in the *Gazette of India* and by the issue of a press note summarising the amendments:—

After clause 18B, the following new clauses shall be inserted.

“18C. Save in accordance with a general or special permission of the Textile Commissioner—

(1) no manufacturer of cloth who has no spinning plant shall work or cause or permit to be worked—

(a) looms in excess of the number of looms working in the undertaking on the 30th September 1944;

(b) any loom for a period which in any one month exceeds the average number of hours of work per loom per month in the undertaking during the year ending 30th September 1944;

(2) no manufacturer of cloth who has a spinning plant shall in any quarter—

(a) purchase a quantity of yarn exceeding $\frac{1}{4}$ of the quantity of yarn purchased by him in the year 1944;

(b) sell a quantity of yarn less than $\frac{1}{4}$ of the quantity of yarn sold by him in the year 1944;

(3) no manufacturer of yarn who has no weaving plant shall instal or cause or permit to be installed any loom in his undertaking.

18D. (1) Save in accordance with the general or special permission of the Textile Commissioner no manufacturer of cloth shall pack cloth except in bales containing not less than 1,450 yards nor more than 1,550 yards.

(2) The Textile Commissioner may by a general or special order proscribe the manner in which any manufacturer or manufacturers shall pack cloth or yarn in bales.”

DHARMA VIRA

Dy. Secy. to the Govt. of India

The 9th October 1945

No. 2203-T.—The following notification, issued by the Government of India in the Department of War Transport, is republished for general information.

By order of the Governor
S. V. SOHONI

Secretary to Government

New Delhi, 25th August 1945

No. 7-LV(7)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to order that the following amendment shall be made in the Civil Motor Cycles Control Order, 1945, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of this order shall be given by publication of the same in the

official Gazettes of the Government of India and of the Provincial Governments:—

In the said Order, for sub-clause (b) of clause 2, the following shall be substituted, namely:—

“‘controlled motor cycle’ means any new motor cycle which has been or may hereafter be released for civil use under orders of the Central Government other than commercially imported motor cycles as defined in the Commercially Imported Motor Cycles Control Order 1945.”

K. G. MITCHELL

Addl. Secy. to the Govt. of India

The 10th October 1945

No. 2215-T.—The following notification, issued by the Government of India in the War Transport Department, is republished for general information.

By order of the Governor
S. V. SOHONI

Secretary to Government

New Delhi, 22nd September 1945

No. 9-LV(16)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Civil Motor Cars Control Order, 1945, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the Order shall be given by publication of the same in the Official Gazettes of the Government of India and of the Provincial Governments:—

A. In the said Order—

(1) After sub-clause (k) of clause 2 the following sub-clause shall be inserted, namely:—

“ (1) ‘Administered Area’ means any of the territories set out in the Seventh Schedule to this Order.”

(2) After clause 18 the following clause shall be inserted, namely:—

“18-A. If a person whose place of business is in British India is appointed under an order of like effect as this Order for the time being in force in any Indian State or in an Administered Area to be a dealer for an area included in such State or Administered Area, this Order shall have effect in relation to things done in British India as though the dealer were a dealer appointed under this Order and as though anything done by a competent authority under the order in force in such State or Administered Area had been done by the competent authority under this Order.”

B. After the Sixth Schedule appended to the said Order the following Schedule shall be inserted, namely:—

“SEVENTH SCHEDULE

[See Clause 2(1)]

1. The Cantonment of Baroda
2. The administered areas in the Western India States Agency specified in the Western India States Administered Areas (Application of Laws) Order, 1942.
3. The administered areas in the Central India Agency specified in the Central India Administered Areas (Application of Laws) Order, 1943.
4. The Gwalior Residency Area
5. The District of Abu
6. The administered areas in the Hyderabad State specified in the Hyderabad Administered Areas (Application of Laws) Order, 1942.
7. The Civil and Military station of Bangalore.
8. The Kolhapur Residency Area and the Wadi Jaghir
9. The railway lands in the Western India States Agency specified in the Western India States Full Jurisdiction Railway Lands (Application of Laws) Order, 1942 and the Western India States Partial Jurisdiction Railway Lands (Application of Laws) Order, 1942.
10. The Rajputana and Central India railway lands specified in the Rajputana and Central India Railway Lands (Application of Laws) Order, 1943.
11. The Punjab States railway lands specified in the Punjab States Railway Lands (Application of Laws) Order, 1942.

12. The Thana Circles in the Rewa Kantha Agency in the Gujarat States Agency and Danga.

13. The British Reserve in Manipur

14. The Shilling Administered Area.”

D. R. RUTNAM

Joint-Secy. to Govt. of India

The 11th October 1945

No. 2232-T.—The following notification, issued by the Government of India, in the War Transport Department, is republished for general information.

By order of the Governor
S. V. SOHONI
Secretary to Government

The 27th September 1945

No. 15-LPC(16)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Motor Vehicle Spare Parts Control Order, 1944, and to direct with reference to sub-rule (1) of rule 119 of the said Rules, that notice of this Order shall be given by publication of the same in the official Gazettes of the Government of India and of the Provincial Governments:—

A. In clause 17 of the said Order, after the words "Central Government" the following words shall be inserted namely:—

"or the Provincial Motor Transport Controller".

B. In the Third Schedule annexed to the said Order,—

1. Against Madras in column 1,—

in the entry in column 4 against item 5, after the word "Coimbatore", the word "Coonoor", shall be inserted;

2. Against Bombay in column 1,—

after the entry "81. R. K. Dundas (Eastern) Ltd., Bombay" the following entries shall be inserted in columns 2, 3 and 4, namely:—

- "82. Premier Automobiles Ltd., Bombay
- 83. International Motors, Ahmedabad
- 84. F. M. Patel & Co., Bombay".

3. Against the United Provinces of Agra and Oudh in column 1,—

after the entry "29. Bhargva Motor Works, Cawnpore", the following entries shall be inserted in columns 2, 3 and 4 namely:—

"30. Warisk & Co., Lucknow

31. Pearey Lal & Sons Ltd., New Delhi".

4. Against the Punjab in column 1,—

after the entry "32. Metrol Motors, Ambala", the following entries shall be inserted in columns 2, 3 and 4 namely:—

"33. Pearey Lal & Sons Ltd, New Delhi

34. Anand Automobiles, Lahore".

5. Against Bihar in column 1—

after the entry "15. Tiwari Bechar & Co., Jamshedpur", the following entry shall be inserted in columns 2, 3 and 4 namely:—

"16. Austin Distributors Ltd., Calcutta".

6. Against Central Provinces and Berar in column 1,—

after the entry "15. Shriram Auto Stores, Amraoti", the following entry shall be inserted in columns 2, 3 and 4 namely:—

"16. Premier Automobiles Ltd., Bombay".

7. Against Assam in column 1,—

after the entry "14. Habibur Rahman, Sylhet", the following entries shall be inserted in columns 2, 3 and 4 namely:—

"15. Himatsingka Timber Ltd., Gauhati

16. Austin Distributors Ltd., Calcutta".

8. Against the North Western Frontier Province in column 1—

after the entry "13. Ghulam Sarwar & Brothers, Peshawar", the following entry shall be inserted in columns 2, 3 and 4 namely:—

"14. Pearey Lal & Sons Ltd., Delhi and Peshawar".

9. Against Orissa in column 1—
after the entry " 14. Sri Krishna Motor and Engineering Works, Vizagapatam ", the following entry shall be inserted in columns 2, 3 and 4 namely:—
" 10. Austin Distributors Ltd., Calcutta ".
10. Against Ajmer-Merwara in column 1—
after the entry " 8. Spence Ltd., Bombay ", the following entry shall be inserted in columns 2, 3 and 4, namely:—
" 9. Sanghi Brothers, Jodhpur ".
11. Against Baluchistan in column 1—
for the entries relating to item 1, the following entries shall be substituted in columns 2, 3 and 4, namely:—
" 1. Menghraj & Co., Quetta and Loralai ".
12. Against Coorg in column 1—
(i) in the entry in column 4, against item 5, after the word " Calicut ", the words " Coimbatore and Coonoor " shall be inserted,
(ii) after the entry " 5. Stanes Motors (South India) Ltd., Calicut, Coimbatore and Coonoor ", the following entry shall be inserted in columns 2, 3 and 4, namely:—
" 6. Webb's Sales & Service, Bangalore ".
13. Against Delhi in column 1—
after the entry " 21. Sikand & Co., New Delhi ", the following entry shall be inserted in columns 2, 3 and 4, namely:—
" 22. Bhagwan Das & Co., Delhi ".

HOME DEPARTMENT

NOTIFICATION

The 24th October 1945

No. 5278-A.—The following order issued by the Government of Madras, Public (Elections) Department, is republished for general information.

H. LAL

*Deputy Secretary to Government**The 15th October 1945*

No. 2438—As the Governor-General has issued a notification calling upon the constituencies of the Legislative Assembly in the Province of Madras as constituted immediately before the 1st April 1936 to elect members before the 15th day of December 1945, the Provincial Government appoint under rule 11(2) of the Legislative Assembly Electoral Rules the following dates for the election:—

Nomination of candidates—Not later than the 27th October 1945 (Saturday).

Scrutiny of nominations—The 29th October 1945 (Monday).

Poll—The 1st December 1945 (Saturday).

Completion of election—Before the 15th December 1945 (Saturday).

By order of His Excellency the Governor

J. B. BROWN

Chief Secretary